

National Company Law Tribunal

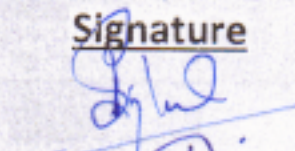
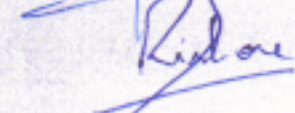
Allahabad Bench

CP NO. (IB) 160/ALD/2017

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 09.01.2018

NAME OF THE COMPANY: M/s Raj Duplex Pvt Ltd. vs M/s. Sanyam Papers Pvt Ltd.

SECTION OF THE COMPANIES ACT/I & B CODE: 9 of I & B code of 2016.

<u>Sl. NO.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>	<u>Signature</u>
1.	Anshul Kumar Singh	Advocate		
2.	Pavan Kishore	Advocate		

CP No.(IB) 160/ALD/2017.

Sh. Anshul Kumar Singh, Advocate for the Operational Creditor. Sh. Pavan Kishor, Advocate for the Corporate Debtor Company.

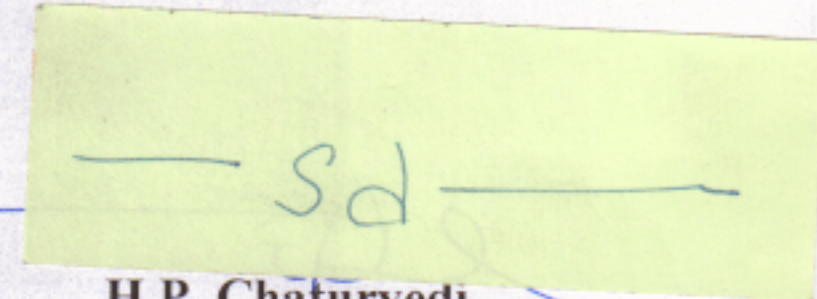
In fact, in the present matter the Corporate Debtor Company were set as ex-parte by its order dated 18.12.2017. However, today Advocate Pavan Kishor intervenes and make appearance on behalf of the Corporate Debtor Company by filing its Vakalatnama. He seeks permission to file objection and pray further to recall the order dated 18.12.2017, for setting them ex-parte.

In view of the above stated circumstances and in order to provide substantial justice, the Corporate Debtor Company is at liberty to file a formal application for setting aside the ex-parte order dated 18.12.2017 and also to keep ready its file formal objection to the main I & B petition. In case the application is allowed. The petitioner counsel to serve spare copy of the petition to the opposite counsel.

The matter to be listed on 7<sup>th</sup> February, 2018.

Date: 09/01/2018

Typed by  
Md. Zaid  
(Stenographer)

  
H.P. Chaturvedi,  
Member(Judicial)